

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 996  
TO BE ANSWERED ON 22<sup>ND</sup> JULY, 2016**

**NORMS OF FOOD SAFETY**

**996. DR. SWAMI SAKSHIJI MAHARAJ:  
SHRI ANOOP MISHRA:  
SHRI ASHOK MAHADEORAO NETE:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether certain food processing companies in the country are not complying with standards Act by Food Safety and Standards Authority of India (FSSAI) keeping with international standards;
- (b) if so, the details thereof, State/UTwise including Uttar Pradesh and Madhya Pradesh;
- (c) whether FSSAI has prepared a report in this regard and submitted its report to the Government for stringent action against such companies, if so, the details thereof and the action taken thereon; and
- (d) whether the Government is aware that certain imported items like chocolates, wafers and chips are being sold across the country beyond their expiry dates, if so, the details thereof along with the steps taken in this regard?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

(a) &(b): Standards for articles of food prescribed under the Food Safety (FSS) Act, 2006 and regulations thereunder, are primarily enforced by the Food Safety Departments of the States/Union Territories. Random sampling and testing of food products, etc. is undertaken by officials of Food Safety Departments of the respective States/UTs to check compliance of standards laid down under the FSS Act, 2006 and Regulations thereunder. In cases, where the food samples are found to be non-conforming to the prescribed standards, recourse is taken to penal provisions under Chapter IX of the FSS Act, 2006. As per the information made available by State/UT Governments to the Food Safety and Standards Authority of India (FSSAI), the details of samples collected, tested, found not conforming and action taken during the year 2014-15 are at Annexure.

(c): No such report has been submitted by the FSSAI to the Ministry of Health and Family Welfare. However, action including penal action as per provisions of FSS Act and Regulations thereunder is taken by the State authorities concerned.

(d): No concrete information in this regard has come to the knowledge of FSSAI.

Annual Public Laboratory Testing Report for the year 2014-2015									
Sr. No.	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties		
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees	
1.	A & N Islands	17	16	4	0	0	0	14/ Rs.4,55,000	
2.	Andhra Pradesh	2788	2788	290	338	78	0	Rs.51,63,020	
3.	Arunachal Pradesh	292	258	29	2	14		7	
4.	Assam	595	595	74	28	32	8	Rs. 70,000	
5.	Bihar	1763	1320	7		16		5/ Rs. 38,000	
6.	Chandigarh	102	102	5	5			Rs. 1,50,000	
7.	Chhattisgarh	540	540	195	0	0	0	17	
8.	Dadra & N.H	9	2	Samples are analysed by Gujarat State Laboratory					
9.	Daman & Diu	65	65	3		3		3/ Rs.30,000	
10.	Delhi	1484	1484	151					
11.	Goa	798	800	81	1	4	4	Rs. 4,35,000	
12.	Gujarat	11981	11700	1243	37	464	30	178/Rs.56,13,500	
13.	Haryana*	989	989	105	08	114	6	Rs.1,500	
14.	Himachal Pradesh	796	725	461	34	42	18	Rs.8,88,500	
15.	Jammu & Kashmir	2592	2462	621	17	401	243	Rs.19,76,600	
16.	Jharkhand	716	509	112	41	24			
17.	Karnataka	2154	2107	311	56			42	
18.	Kerala	3085	2735	464	41	161	0	280/ Rs.72,39,700	
19.	Lakshadweep								
20.	Madhya Pradesh	9532	9131	1412	127	716	418	418/ Rs.43,28,000	
21.	Maharashtra	8663	6985	1162	869	1426	75	Rs.1,65,41,499	
22.	Manipur								
23.	Meghalaya	47	34	4	0	4	2	1/ Rs.10,000	
24.	Mizoram								
25.	Nagaland	83	83	11	0	0	0	0	
26.	Odisha	544	544	112	0	1		1	
27.	Puducherry	1946	1946	39	0	0	0	0	
28.	Punjab	8053	7860	1458	846		82		
29.	Rajasthan*	3132	3031	747	158	222	116	Rs. 8,45,500	
30.	Sikkim								
31.	Tamil Nadu	2939	2873	1047	64	486	203	Rs.34,99,700	
32.	Telangana	363	312	32	4	24	11	10/ Rs.17,57,100	
33.	Tripura	933	933	2	0	0	0	0	
34.	Uttar Pradesh	14173	9605	4119		3489	186	1738/ Rs.5,98,08,106	
35.	Uttarakhand	1971	1356	233	5	117	0	80/Rs.5,06,489	
36.	West Bengal	120	120	65	0	17	0	1/Rs. 30,000	
	Total:	83265	74010	14599	2681	7855	1402	2795/ Rs.10,93,87,214	

\* Figures based on Half Yearly reports.